

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 97/GT/2012

Date: 8.2.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 97/GT/2012**: Approval of tariff of Vindhyachal Super Thermal Power Station Stage III (1000 MW) for the period 1.4.2009 to 31.3.2014. [Truing- up]

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **1.3.2013**:

- (i) Audited Financial Statements for 2009-10, 2010-11 and 2011-12 along with all notes to accounts and annexure, to be submitted.
- (ii) Revised Form 9A/9B showing amount of IDC, FC, FERV and Hedging cost, to be submitted.
- (iii) Form 8 in respect of PFC-V (new drawl), to be furnished.
- (iv) Year wise details of the following in respect of interest on loan for the period 2009-11, to be submitted as under:
 - (a) Total interest for the period;
 - (b) Total interest capitalized to gross block during the period;
 - (c) Total interest transferred to CWIP during the period; and
 - (d) Total interest charged to revenue during the period
- (v) The average net loan as calculated in respect of PFC-V loan for the year 2010-11 is wrong. The same may be corrected and revised Form-1, Form-13, Form-13A and Form-13B, to be submitted accordingly.
- (vi) Asset/works wise details of liabilities pertaining to exclusions with their respective discharges of reversals.
- (vii) Soft copy of the petition in excel format along with all links, to be submitted.

- (viii) Soft copy in excel format of FERV workings as claimed in items under exclusion, to be submitted.
- (ix) At sl no. C (vii) of Form 9, there are some "works adjustment" shown. Explanations as regards the nature of items along with assets/work wise position of the same, to be furnished.
- (x) Provide the reconciliation of the additional capital expenditure as claimed in earlier petition (Petition No. 260/2009) with the claimed amount in the present petition, for the year 2009-10 and also to submit reasons for the variations, since earlier claims were also stated to be on actuals.
- (xi) In respect of assets de-capitalized during the year, whether claimed as additional capital expenditure or claimed under the head exclusions, following additional details to be submitted:
 - (a) Name of asset;
 - (b) Original value of asset capitalized;
 - (c) Year of put to use; and
 - (d) Depreciation recovered till date.
- (xii) In respect of de-capitalization of assets claimed under the head exclusions, certificate that these assets does not form part of capital cost allowed for the purpose of tariff, to be furnished.
- (xiii) Changes in rate of interest in respect of existing as well as fresh loans taken, if any, during the tariff period 2009-14 along with documentary evidences, to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)